

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 61/1235/2020**

This the dated 15<sup>th</sup> day, Tuesday of December, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mohd. Irfan, aged 24 years,  
S/o. Mohd Shabir,  
R/o. Village Rajdhani Tehsil Manjakote District,  
Rajouri

.....Applicant

(Advocate: Mr. Sofi Furkan Yaqub)

**Versus**

1. Union Territory of Jammu & Kashmir through Commissioner Secretary to Government Jal Shakti Department, Civil Secretariat, Srinagar/Jammu-180 001.
2. The Chief Engineer Jal Shakti Department Jammu-180 001;
3. Superintendent Engineer, Hydraulic Circle Rajouri-18513;
4. Executive Engieer Jal Shakti Division Rajouri.

.....Respondents

(Advocate: Mr. Amit Gupta;AAG)



## **O R D E R[O R A L]**

**Delivered by Hon'ble Mr. Anand Mathur, Member (A): -**



OA has been filed by the applicant seeking the following reliefs:-

- a) direct the respondents to release the honorarium/wages of the applicant w.e.f. 23.05.2018 till date for which he is entitled;
- b) Further directing the respondents to online the complete bio date of the applicant on NIC Portal, which is a mandatory condition for the release of wages/honorarium as has been mentioned in the communication dated 21.02.2019 issued by respondent no.4 to respondent no.3.”

2. Learned counsel for the applicant submits that his client would be satisfied if the respondents are directed dispose of the OA granting the relief sought in the OA within a stipulated period.
3. Heard Learned counsel for the applicant and Learned counsel appearing for the respondents and gone through the OA and material annexed to it.
4. In view of the limited prayer sought by the applicant, OA is disposed of with a direction to the respondents to take necessary action regarding

release of honorarium/wages in accordance with the letter of the respondents dated 27.02.2019, Annexure-A/6 and shall also take up the issue to do their job of bringing online the complete bio data of the applicant on NIC Portal in accordance with rules and regulations and pass a reasoned and speaking order within a period of three weeks from the date of receipt of certified copy of this order with intimation to the applicant. It is made clear that we have not observed anything on the merits of the case.

5. The OA is disposed of accordingly. No costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

asvs

